

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

IN

Original Application No. 231 of 2020

Tribunal on its own motion Suo Motu
Based on the News Item in the New Indian Express Newspaper,
Chennai Edition dated 12.10.2020,
"Another Cooum in the making?
Illegal landfills take life out of the Muttukadu Backwaters"

...Applicant

Vs.

The Chief Secretary to Govt. of Tamil Nadu,
Govt Secretariat, Fort St. George,
Chennai, Tamil Nadu and others

...Respondents

STATUS REPORT BY GREATER CHENNAI CORPORATION

IN O.A. No. 231 OF 2020

I, S.P.Balasubramanian son of Mr.Subbiah, Hindu, aged about 58 years, Superintending Engineer, Greater Chennai Corporation, having office at Ripon Buildings, Chennai - 600 003, do hereby solemnly affirm and sincerely state as follows:

2. I am the Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation and filing this report on behalf of the Commissioner, Greater Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case.


Superintending Engineer
Storm Water Drain Department
Greater Chennai Corporation

3. I respectfully submit that this Hon'ble Tribunal has taken a Suo Moto case on the paper publication in O.A. No. 231 of 2020 (SZ) and has passed an order dated 26.11.2021 as follows:

“...6. The report of the Joint Committee shows that there are certain other departments viz., Greater Chennai Corporation and Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) which are also expected to take action to protect the water body. So under such circumstances, we feel that they are also necessary party to the proceedings, as certain pollutants are reaching this water body from their area. So, the Greater Chennai Corporation and Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) are Suo Motu impleaded as additional Respondents No.13 and 14 respectively...”

4. I respectfully submit that the mentioned “Muttukaadu Area” was inspected by the officials of the Greater Chennai Corporation and is found that it does not come under the jurisdiction of the Greater Chennai Corporation. It comes under the purview and jurisdiction of the **“Thiruporur Panchayat Union”**. Therefore it is forwarded to the Thiruporur Panchayat Union for taking necessary action in this regard.

5. I respectfully submit that an act has been enacted for diverting increasing the fine amount to the offenders letting the sewage into the storm water drain. Accordingly the respective


Superintending Engineer,
Storm Water Drain Department
Greater Chennai Corporation

zones 1 to 15 are taking action for imposing of fine and plugging of the illegal sewer connection along with CMWSSB.

6. I respectfully submit that the Greater Chennai Corporation along with CMWSBB is carrying out regular inspection for plugging of illegal sewer connection and imposing fine to the offenders letting into the Storm Water Drain.

7. In the above said circumstances it is therefore prayed that this Hon'ble Court may be pleased to accept this report and to pass suitable orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirm that Chennai

On this the day 29nd of March 2022

And signed his name in my presence


Superintending Engineer
Storm Water Drain Department
Greater Chennai Corporation
Before Me



E.No. 2291/2019

119, Adm. Law Chambers,
High Court, Ch - 104.

Advocate::Chennai

**NATIONAL GREEN TRIBUNAL
CHENNAI :: (SOUTHERN ZONE)**

O. A. No. 231 of 2020

STATUS REPORT

M/s. P.T. Ramadevi

Enroll No.1732/2000

COUNSEL FOR RESPONDENT